

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date : 02.02.2024**

**Misc. Application No. 1641 of 2023**  
**And**  
**Misc. Application No. 1642 of 2023**  
**And**  
**Appeal No. 84 of 2024**

Deepak Manojbhai Chudasama ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Ms. Rinku Valanju, Advocate i/b R V Legal for the Appellant.

Mr. Manish Chhangani, Advocate with Mr. Sumit Yadav,  
Mr. Abhay Chauhan and Mr. Atul Kumar Agrawal, Advocates  
i/b The Law Point for the Respondent-SEBI.

**WITH**  
**Misc. Application No. 1654 of 2023**  
**And**  
**Misc. Application No. 1655 of 2023**  
**And**  
**Appeal No. 85 of 2024**

Rishi Bajoria HUF ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Manish Chhangani, Advocate with Mr. Sumit Yadav, Mr.  
Abhay Chauhan and Mr. Atul Kumar Agrawal, Advocates i/b  
The Law Point for the Respondent-SEBI.

**WITH**  
**Misc. Application No. 1657 of 2023**  
**And**  
**Misc. Application No. 1658 of 2023**  
**And**  
**Appeal No. 86 of 2024**

Adarsh Agarwalla ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Manish Chhangani, Advocate with Mr. Sumit Yadav,  
Mr. Abhay Chauhan and Mr. Atul Kumar Agrawal, Advocates  
i/b The Law Point for the Respondent-SEBI.

**WITH**  
**Appeal No. 87 of 2024**

S. Asha Ram Vimal Boob HUF ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Manish Chhangani, Advocate with Mr. Sumit Yadav,  
Mr. Abhay Chauhan and Mr. Atul Kumar Agrawal, Advocates  
i/b The Law Point for the Respondent-SEBI.

**AND**  
**Misc. Application No. 1709 of 2023**  
**And**  
**Misc. Application No. 1693 of 2023**  
**And**  
**Appeal No. 88 of 2024**

Cornflower Tradecom Private Limited ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Kushal Shah, CA with Mr. Prakash Shah, Advocate i/b Prakash Shah & Associates for Appellant.

Mr. Manish Chhangani, Advocate with Mr. Sumit Yadav, Mr. Abhay Chauhan and Mr. Atul Kumar Agrawal, Advocates i/b The Law Point for the Respondent-SEBI.

**ORDER:**

1. Due to non-availability of the bench, the matter is adjourned. List for admission on March 11, 2024.

Ms. Meera Swarup  
Technical Member

02.02.2024  
msb